

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 346 of 2011

(Arising out of Order-in-Original No. 11/2010 dated 30/11/2010 passed
by Commissioner of Central Excise, Bangalore)

IMAGE MARKETING

NO.3, 1ST FLOOR,
HOTEL SHARADA COMPLEX,
DESHPANDE NAGAR, HUBLI 580029

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax
BELGAUM**

NO. 71...CLUB ROAD,
CENTRAL EXCISE BUILDING,
BELGAUM, - 590001
KARNATAKA

Respondent(s)

APPEARANCE:

None for the Appellant

Shri K.B. Nanaiah, Assistant Commissioner(AR) for the Respondent

CORAM:

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

HON'BLE MR. P DINESHA, JUDICIAL MEMBER

Final Order No. 20022 / 2022

Date of Hearing: 07/02/2022

Date of Decision: 07/02/2022

Per : P. ANJANI KUMAR

Pursuant to the direction given by the Bench vide order dt. 29/12/2021 to verify the claim of the appellant that they have availed the benefit of SVLDRS and discharge certificate has been issued, the Department has

verified the challan and confirmed the payment and discharge certificate. In view of the above, the appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open on **07/02/2022**)

(P. ANJANI KUMAR)
TECHNICAL MEMBER

(P DINESHA)
JUDICIAL MEMBER

Raja...